

of fertilizer (urea) (under ECA) to be made by domestic manufactures of urea, to States and Union Territories during Kharif, 2015, under sub-section (6) of Section 3 of the Essential Commodities Act, 1955.

[Placed in Library. See No. L.T. 3547/16/15]

II. (1) A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013:—

(a) Annual Report and Accounts of the Brahmaputra Cracker and Polymer Limited (BCPL), Guwahati, Assam, for the year 2014-15, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Company.

[Placed in Library. See No. L.T. 3542/16/15]

(2) A copy each (in English and Hindi) of the following papers:—

(i) (a) Annual Accounts of the National Institute of Pharmaceutical Education and Research (NIPER), Ahmedabad, for the year 2012-13, and the Audit Report thereon, under sub-section (4) of Section 23 of the National Institute of Pharmaceutical Education and Research (NIPER) Act, 1998.

(b) Statement giving reasons for the delay in laying the paper mentioned at (i) (a) above.

[Placed in Library. See No. L.T. 3541/16/15]

(ii) (a) Annual Report and Accounts of the Central Institute of Plastics Engineering and Technology (CIPET), Chennai, for the year 2014-15, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. See No. L.T. 3545/16/15]

...(Interruptions)...

**I. Notifications of the Ministry of Railways**

**II. Report and Accounts (2014-15) of CONCOR, New Delhi; BCL, Kolkata; HMRDC, Bangalore and RSPB, New Delhi and related papers**

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MANOJ SINHA): Sir, I lay on the Table—

- I. (1) A copy (in English and Hindi) of the Ministry of Railways Notification No. G.S.R. 711 (E), dated the 17th September, 2015, publishing the Railway Claims Tribunal (Procedure) Amendment Rules, 2015, under sub-section (3) of Section 30 of the Railway Claims Tribunal Act, 1987.

[Placed in Library. *See* No. L.T. 3591/16/15]

- (2) A copy (in English and Hindi) of the Ministry of Railways Notification No. G.S.R. 836 (E), dated the 4th November, 2015, publishing the Railway Passengers (Cancellation of Ticket and Refund of Fare) Rules, 2015, under Section 199 of the Railways Act, 1989.

[Placed in Library. *See* No. L.T. 3363/16/15]

- II. (1) A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013: —

- (i) (a) Annual Report and Accounts of the Container Corporation of India Limited (CONCOR), New Delhi, for the year 2014-15, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

- (b) Review by Government on the working of the above Corporation.

[Placed in Library. *See* No. L.T. 3362/16/15]

- (ii) (a) Annual Report and Accounts of the Braithwaite and Company Limited (BCL), Kolkata, for the year 2014-15, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

- (b) Review by Government on the working of the above Company.

[Placed in Library. *See* No. L.T. 3587/16/15]

- (iii) (a) Twelfth Annual Report and Accounts of the Hassan Bangalore Rail Development Company Limited (HMRDC), Bangalore, Karnataka, for the year 2014-15, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

- (b) Review by Government on the working of the above Company

[Placed in Library. *See* No. L.T. 3361/16/15]

(2) A copy each (in English and Hindi) of the following papers:-

(a) Annual Report and Accounts of the Railway Sports Promotion Board (RSPB), New Delhi, for the year 2014-15, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Board.

[Placed in Library. See No. L.T. 3360/16/15]

...(Interruptions)...

**I. Notifications of the Ministry of Agriculture and Farmers Welfare**

**II. Report and Accounts (2012-13 and 2014-15) of NSC, New Delhi; PPV&FR, New Delhi and Central Agricultural University, Imphal and related papers**

**III. Statement giving reasons for not laying the Report and Accounts**

कृषि मंत्रालय में राज्य मंत्री (डा. संजीव कुमार बालियान): महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

I. (1) A copy (in English and Hindi) of the Ministry of Agriculture and Farmers Welfare (Department of Agriculture, Cooperation and Farmers Welfare) Notification No. S.O. 2496 (E), dated the 15th September, 2015, publishing the Plant Quarantine (Regulation of Import into India) (Second Amendment) Order, 2015, under sub-section (2) of Section 4D of the Destructive Insects and Pests Act, 1914.

[Placed in Library. See No. L.T. 3277/16/15]

(2) A copy (in English and Hindi) of the Ministry of Agriculture and Farmers Welfare (Department of Agriculture, Cooperation and Farmers Welfare) Notification No. G.S.R. 840 (E), dated the 5th November, 2015, publishing the Insecticides (Amendment) Rules, 2015, under sub-section (3) of Section 36 of the Insecticides Act, 1968.

[Placed in Library. See No. L.T. 3567/16/15]

II. (1) A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013:-

(a) Fifty-second Annual Report and Accounts of the National Seeds Corporation Limited (NSC), New Delhi, for the year 2014-15, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.